

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)  
**NO.HC.VII-42/1996(Pt.)/\_\_\_\_\_ /A**

From :- Shri Kaushik Kumar Sharma,  
Joint Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Sri V.K.Chandak,  
District and Sessions Judge,  
Barpeta, Assam.

Dated Guwahati the 6<sup>th</sup> May, 2020.

Sub: **Station leave permission.**

Ref:- Your letter Nos.DJB/1378 (E) dated 05.05.2020 and  
DJB/1379 (E) dated 05.05.2020

Sir,

With reference to the above, I am directed to inform you that you have been granted station leave permission, by the Govt. allotted vehicle for the vacant court of Addl. District & Sessions Judge (FTC), at your own cost, w.e.f. late afternoon of 06.05.2020 till the morning of 08.05.2020 and from the late afternoon of 08.05.2020 till the morning of 11.05.2020, **subject to strict observance of lockdown norms.** The Addl District & Sessions Judge, Barpeta in his absence the Civil Judge and Asstt. Sessions Judge, Barpeta in his absence the Chief Judicial Magistrate, Barpeta and in their absence the in-charge Chief Judicial Magistrate, Barpeta shall remain in charge of your Court and office in your absence.

Yours faithfully,

*Sd/-*

**JT. REGISTRAR (VIGILANCE)**

Memo NO.HC.VII-42/1996(Pt)/ 1970 /A, dated

Copy to:

1. The Project Manager, Gauhati High Court.

  
**JT. REGISTRAR (VIGILANCE)**

*Rdgn*